

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.146 of 2020 &
I.A. No.3002 of 2020 & I.A. No.2122 of 2020

IN THE MATTER OF:

Ammana Bio Pharma Ltd. & Ors.

...Appellants

Versus

B.R. Jayaram & Anr.

...Respondents

For Appellants:

Shri Raja Shekhar Rao Salvaji and Shri Mithun Shashank, Advocates

For Respondents:

Shri Y. Suryanarayan, Advocate (R-1)
Shri Sanjib Kumar Mohanty Senior Central Government Counsel for R-2

O R D E R
(Virtual Mode)

01.02.2021 Respondent have yet not filed Reply. Counsel for Respondent No.1 seeks time. Reply has not been filed to the Application for Interim Relief also. Respondents may file Reply to the I.A. No.2122 of 2020 and the Appeal within one week.

I.A. No.3002 of 2020 heard. Counsel for Respondent No.1 is opposing stating that the Appellant No.4 was arrayed as party even before National Company Law Tribunal although he had not filed Vakalatnama.

Counsel for Appellant states that there is no signature of Appellant No.4 – Rameshwara Reddy Likki on Vakalatnama and thus he may be permitted to be transposed as Respondent No.3.

The Application I.A. No.3002 of 2020 is allowed. The name of Rameshwara Reddy Likki in the array of Appellants may be bracketed and marked with endorsement “Transposed as Respondent No.3”. His name may

be arrayed as Respondent No.3. The corrections be carried out by Counsel for Appellant. The copy of Appeal may be served on said Rameshwara Reddy Likki. List the Appeal for hearing Application I.A. No.2122 of 2020 'for admission (after Notice) hearing' category on 17th February, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

rs/md